

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:4047  
ANSWERED ON:26.08.2011  
PARITY TO DNB QUALIFICATIONS  
Punia Shri P.L.

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether notification issued vide Gazette of India no. 329 dated 20th February, 2009 with regard to parity accorded to DNB qualifications as equivalent to MD, MS, DM and M.Ch qualifications have been implemented in letter and spirit;
- (b) if so, the details thereof;
- (c) whether the MCI recognised medical institutions are treating the DNB qualified doctors at par for appointment to teaching posts;
- (d) if so, the details thereof;
- (e) whether any instances of rejection of DNB qualified doctors by Medical Colleges for appointment to teaching posts or granting promotions have come to the knowledge of the Government following the issuance of the above said notification; and
- (f) if so, the details thereof alongwith the action taken in case of any discrimination found?

**Answer**

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (d) The Central Government, in consultation with Medical Council of India (MCI), notified the amendment to MCI's Minimum Qualifications for

Teachers in Medical Institutions Regulations 1998 on 03rd November, 2010 recognizing DNB qualifications for admission to super specialty courses and appointment to various faculty positions in medical colleges. Consequently, the notification issued vide Gazette of India no. 329 dated 20th February, 2009 has been rescinded.

(e) & (f): The Central Government was aware of the grievances of the DNB professionals made through representations and litigations filed in various courts of the country. The issue was taken up with the MCI and accordingly amendments were made in Minimum Qualifications for 1998 on 03rd November 2010.